

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB)No. 340/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th October 2017, 10.30 A.M

Name of the Company	Progilty Technologies Pvt Ltd -Vs- OHIO Cardiology Associates India Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

PARTHA KAMAL JEN 12P

[Signature]

Rahul Auddy,
Adv.

Progilty,
Operational
Creditor.

[Signature]
11/10/17

Sekhar Mandal
Ashish Dey
Adv.

OHIO
(Corporate Debtor)

[Signature]
11/10/17

ORDER

The Ld. Counsel for the Operational Creditor and the Ld. Counsel for the Corporate Debtor along with the Interim Resolution Professional are present.

The Ld. Counsel for the Operational Creditor has filed an order of the Supreme Court dated 04-10-2017 whereby the Supreme Court has passed the order regarding the stay of the operation of the order dated 26-07-2017 of the NCLT, Kolkata Bench in CP No. 340/KB/2017 and the stay of the Insolvency Proceeding numbered as CP(IB) No.340/KB/2017 pending before the National Company Law Tribunal, Kolkata Bench, Kolkata.

In view of the order of the Supreme Court dated 04-10-2017, the proceeding of CP No. 340/KB/2017 is stayed till further order.

The order of the Supreme Court dated 04-10-2017, is kept in the record.

List on 29-11-2017 for further orders.


(Jinan KR)
Member(J)


(Vijai Pratap Singh)
Member(J)